

ITEM NO.29

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5900/2012

(Arising out of impugned final judgment and order dated 22/05/2012 in CRLA No. 3000/2003 passed by the High Court of Judicature at Allahabad)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR

Respondent(s)

(With appln. (s) for permission to file additional documents and stay and interim relief and office report)
(For Final Disposal)

WITH

SLP(Cr1) No. 6271/2012

(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 7059/2012

(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 407/2013

(With appln.(s) for exemption from filing O.T. and impleadment and stay and Office Report)

Date : 26/08/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Basava Prabhu Patil, Sr. Adv.
Mr. E. C. Agrawala, Adv.
Mr. Rajesh Kumar, Adv.
Mr. A. Tandon, Adv.
Mr. Bhupesh Narula, Adv.
Mr. Yash Tandon, Adv.

Ms. Purnima Bhat, Adv.

For Respondent(s) Mr. Shakil Ahmed Syed, Adv.
Mr. Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.

Mr. Sanjay Mani Tripathi, Adv.
Mr. Devendra Kumar Tiwari, Adv.
Mr. Kamal Kant Tripathi, Adv.
Ms. Anu Gupta, Adv.

Mr. Ratnakar Dash, Sr. Adv.
Mr. Adarsh Upadhyay, Adv.

Mr. Avtar Singh Chauhan, Adv.
Mr. Pati Raj Yadav, Adv.
Ms. Purnima Bhat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent prayed for and is
granted time to inspect the original record.

List on 2.09.2016.

(S. K. RAKHEJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER